

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
20-02-2024 AT 10:30 AM**

**Cont. A (IBC) 24/2023 in CP(IBC) No.181/7/HDB/2019**  
u/s. 7 of IBC, 2016

**IN THE MATTER OF:**

Laxmi Kantha Rao Thota

...Financial Creditor

**VS**

IRIS Electro Optics Pvt Ltd

...Corporate Debtor

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**Cont. A (IBC) 24/2023**

Learned Counsel Mr Harsh Chowdary, for applicant present physically. Matter passed over.

Matter called again. Learned counsel for the applicant alone present. No representation for the alleged contemnor i.e., Mr Laxmi Kantha Rao Thota. Heard learned counsel for the applicant. **For orders on 08.03.2024.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**